



The Bharat Ratna Dr. B.R. Ambedkar Vishwavidyalaya Act, 2007

Act No. 9 of 2007

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दिल्ली राजपत्र
Delhi Gazette



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भाग—IV
PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

उच्च शिक्षा विभाग

अधिसूचना

दिल्ली, 29 जुलाई, 2008

DEPARTMENT OF HIGHER EDUCATION

NOTIFICATION

Delhi, the 29th July, 2008

सं. एफ. 14(7)/एल.ए./2007/1246.—भारत रत्न डॉ. बी. आर. अम्बेडकर विश्वविद्यालय अधिनियम, 2007 (2007 का दिल्ली अधिनियम 9) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, एतद्द्वारा दिनांक 30 जुलाई, 2008 को उस तारीख के रूप में नियत करते हैं जिस तारीख से उक्त अधिनियम लागू होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
डॉ. जी. नरेन्द्र कुमार, सचिव

No. F. 14(7)/LA/2007/1246.—In exercise of the powers conferred by sub-section (2) of Section 1 of the Bharat Ratna Dr. B. R. Ambedkar Vishwavidyalaya Act, 2007 (Delhi Act 9 of 2007), the Lieutenant Governor of the National Capital Territory of Delhi, hereby appoints the 30th day of July, 2008 as the date on which the said Act shall come into force.

By Order and in the Name of the
Lt. Governor of the National
Capital Territory of Delhi,
Dr. G. NARENDRA KUMAR, Secy.

Handwritten scribbles and marks in the top right corner, including a small circle and some illegible characters.

The main body of the page is mostly blank with scattered noise and faint, illegible markings.

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE - EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(12)/LA-2007/LJ/07/ 5297

Dated the 31st August, 2007

NOTIFICATION

No.F.14 (12)/LA-2007/ - The following Act of Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt.Governor of Delhi on the 22nd June, 2007 and is hereby published for general information: -

“THE BHARAT RATNA DR. B.R. AMBEDKAR VISHWAVIDYALAYA ACT, 2007
(Delhi Act 9 of 2007)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 23rd April, 2007).

[22nd June, 2007]

An Act to establish and incorporate a teaching University at Delhi to facilitate and promote studies, research and extension work in higher education with focus on liberal arts, humanities and social sciences and also to achieve excellence in higher education and other matters connected therewith or incidental thereto.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-eighth Year of the Republic of India as follows: -

Short title 1. (1) This Act shall be called the Bharat Ratna Dr. B.R. Ambedkar
And Vishwavidyalaya Act, 2007.

Commencement.



(2) It shall come into force on such date at the Government may, by notification in the official Gazette, appoint.

Definitions.

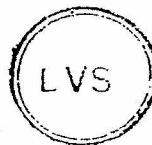
2. In this Act, unless the context otherwise requires, -

(a) “Academic Council” means the Academic Council of the University;

- (b) "Planning Board" means the Academic Planning Board of the University;
- (c) "academic staff" means such categories of staff as are designated by the Statutes to be the academic staff of the University;
- (d) "Board of Management" means the Board of Management of the University;
- (e) "Board of Studies" means the Board of Studies of the University;
- (f) "Campus" means the unit established or constituted by the University for making arrangements for instruction, or research, or both;
- (g) "Chancellor", "Vice-Chancellor" and the "Pro Vice-Chancellor" mean, respectively, the Chancellor, the Vice-Chancellor and the Pro Vice-Chancellor of the University;
- (h) "Court" means the Court of the University;
- (i) "Delhi" means the National Capital Territory of Delhi;
- (j) "Department" means a department of studies of the University;
- (k) "employee" means any person appointed by the University;



- (l) "Executive Council" means the Executive Council of the University;
- (m) ✓ "Finance Committee" means the Finance Committee of the University;
- (n) "Government" means Government of the National Capital Territory of Delhi;
- (o) "hall" means a unit of residence or of corporate life for the students of the University;
- (p) "misconduct" means a misconduct prescribed by the Statutes;
- (q) "notification" means a notification published in the official Gazette;
- (r) "prescribed" means prescribed by the Statutes made under this Act;
- (s) ✓ "Registrar" means the Registrar of the University;
- (t) "School" means a school of studies of the University;
- (u) "Statutes", "Ordinances" and "Regulations" mean respectively, the Statutes, Ordinances and Regulations of the University for the time being in force;



- (v) "University" means the Bharat Ratna Dr. B.R. Ambedkar Vishwavidyalaya as incorporated under this Act; and
- (w) "University teachers" means professors, readers, lecturers and such other persons as may be appointed for imparting instruction or conducting research in the University, or in any college or institution maintained by the University and are designated as teachers by the Statutes.

3. (1) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established a University by the name of "the Bharat Ratna Dr. B.R. Ambedkar Vishwavidyalaya", comprising the Chancellor and the Vice-Chancellor, the first members of the Court, the Board of Management and the Academic Council of the University and all such persons as may hereafter be appointed at such office or as members so long as they continue to hold such office or membership.

(2) The University shall be a body corporate with the name aforesaid having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and to contract, and may by the said name sue or be sued.

(3) The University shall be engaged in teaching and research in emerging areas of higher education with focus on liberal arts, humanities and social sciences, for example, Arts, Commerce, Humanities, etc., and also to achieve excellence in these and connected fields.



Jurisdiction.

4. Save as otherwise provide by or under this Act, the limits of the area within which the University shall exercise its powers, shall be those of the National Capital Territory of Delhi.

Objects of the University.

5. The objects of the University shall be –

- (a) to evolve and impart comprehensive higher education with focus on liberal arts, humanities and social sciences including distant and continuing education at all levels to achieve excellence;
- (b) to organize advanced studies and promote researches in higher education with focus on liberal arts, humanities and social sciences;
- (c) to disseminate knowledge and processes and their role in national development by organizing lectures, seminars, symposia, workshops and conferences;
- (d) to promote cultural and ethical values with a view to promote and foster objectives of liberal arts, humanities and social sciences;
- (e) to liaise with institutions of higher learning and research in India and abroad;
- (f) to publish periodicals, treatises, studies books, reports, journals and other literatures on all subjects relating to liberal arts, humanities and social sciences;
- (g) to hold examinations and confer degrees and other academic distinctions;

(h) to undertake study and training projects relating to liberal arts, humanities and social sciences;

(i) to do all such things as are incidental, necessary or conducive to the attainment of all or any of the objectives of the University.

Powers of the University. 6. The University shall have the following powers, namely:-

(1) to provide for instruction in such branches of learning as the University may, from time to time, determine and to make provision for research and for the advancement and dissemination of knowledge and skills;

(2) to grant, subject to such conditions as the University may determine, diplomas and certificates to, and confer degrees and other academic distinctions on the basis of examinations, evaluation or any other method of testing, on persons;

(3) to confer honorary degrees or other distinctions in the manner prescribed by the Statutes;

(4) to organize and to undertake extra-mural studies and extension services;

(5) to institute principalships, professorships, readerships, lecturerships and other teaching and academic positions required by the University and to appoint persons to such principalships, professorships, readerships, lecturerships and other academic positions;

(6) to recognize persons as professors, readers, or lecturers and



others as teachers of the University;

- (7) to provide for the terms and conditions of service of teachers and other members of the academic/administrative staff appointed by the University;
- (8) to appoint persons working in any other university or organization as teachers of the University for a specified period;
- (9) to create administrative, ministerial and other posts in the University and to make appointments thereto;
- (10) to co-operate or collaborate or associate with any other university, authority or institution of higher learning in such manner and for such purpose as the University may determine with the prior approval of the Government in case of Foreign University;
- (11) to approve persons working in any institution co-operating, collaborating or associating with the University, for imparting instruction or supervising research, or both, and to withdraw such approval;
- (12) to build up a body of academia to perform academic functions, and to pay them remuneration in the manner prescribed;
- (13) to set up central facilities like computer centre, instrumentation centre, library, auditorium, etc;
- (14) to set up curriculum development centers for different



subjects;

- (15) to make provision for research and advisory services and, for that purpose, to enter into such arrangements with other institutions or bodies as the University may deem necessary;
- (16) to determine standards for admission to the University which may include examination, evaluation or any other method of selection;
- (17) to institute and award fellowships, scholarships, studentships, medals and prizes;
- (18) to demand and receive payment of fees and other charges;
- (19) to supervise the residence of the students of the University and to make arrangements for promoting their health and general welfare;
- (20) to make such special arrangements in respect of women students as the University may consider desirable;
- (21) to regulate the conduct of the students of the University;
- (22) to regulate the work and conduct of the employees of the University;
- (23) to regulate and enforce discipline among the employees and the students of the University and take such disciplinary measures in this regard as may be deemed necessary;
- (24) to make arrangements for promoting the health and general



welfare of the employees of the University;

(25) to receive benefactions, donations and gifts from persons and to name after them such chairs, institutions, buildings and the like as the University may determine, whose gift or donation to the University is worth such amount as the University may decide;

(26) to acquire, hold, manage and dispose of any property, movable or immovable, including trust and endowment properties, for the purposes of the University except for the land acquired/building constructed with the assistance of the Government, in which case prior approval of the Government shall be required;

(27) to borrow, with the approval of the Government, on security of the property of the University, moneys for the purposes of the University;

(28) to assess the needs in terms of subjects, fields of specialization, levels of education and training of technical manpower, both on short and long term basis, and to initiate necessary programmes to meet these needs;

(29) to initiate measures to enlist the cooperation of the industry and other expert agencies to provide complementary facilities;

(30) to provide for instruction through "distance learning" and

— "open approach" and for mobility of students from the non-formal (open learning) stream to the formal stream and vice-versa;



(31) to evolve an operational scheme for enforcing the accountability of the teachers and other employees to the University system;

(32) to prescribe a Code of Ethics for the teachers, Code of Conduct for other employees and Code of Discipline for the students; and

(33) to do all such other acts and things as may be necessary or incidental to the exercise of all or any of the powers of the University or necessary for or conducive to the attainment of all or any of the objects of the University.

University open to all classes, castes, and creeds, 7. (1) The University shall be open to persons of either sex and of whatever race, creed, caste or class, and it shall not be lawful for the University to adopt or impose on any person any test whatsoever of religious belief or profession or political opinion in order to entitle him to be appointed as a teacher of the University or to hold any other office therein or to be admitted as a student of the University, or to graduate thereat, or to enjoy or exercise any privilege thereof.

(2) Nothing in this section shall be deemed to prevent the University from making any special provision for the appointment or admission of women or of persons belonging to the weaker sections of the society, and in particular, of persons belonging to the Scheduled Castes and the Scheduled Tribes.

Teaching in the University. 8.(1) The teaching in connection with the degree, diploma and certificate of the University shall be conducted in accordance with the prescribed Regulations.

